

ceiling is Rs. 5 lakh per DU irrespective of population of the city. Upper ceilings, as above, also include cost of civic infrastructure and social amenities.

(b) Major objectives of RAY are as under :

- (i) Improving and provisioning of housing, basic civic infrastructure and social amenities in intervened slums.
- (ii) Enabling reforms to address some of the causes leading to creation of slums.
- (iii) Facilitating a supportive environment for expanding institutional credit linkages for the urban poor.
- (iv) Institutionalizing mechanisms for prevention of slums including creation of affordable housing stock.
- (v) Strengthening Institutional and human resource capacities at the Municipal, City and State levels through comprehensive capacity building and strengthening of resource networks.
- (vi) Empowering community by ensuring their participation at every stage of decision making through strengthening and nurturing Slum Dwellers' Association/Federations.

(c) As on 13.2.2014, a total of 07 projects with total project cost of Rs. 218.85 crores comprising Central Share of Rs. 96.37 crores have been approved for the State of Andhra Pradesh for construction of a total of 4060 dwelling units. As on 13.2.2014, a total of Rs. 29.29 crores of Central Share has been released to the State of Andhra Pradesh.

#### **Corrective steps to declare Sabar community as ST**

\*389. SHRI A.V. SWAMY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether Government is aware that more than one lakh Sabar Scheduled Tribe people from 104 villages of Dhenkanal district of Odisha have lost their entitlements as Scheduled Tribe due to wrong entry of their caste "SABAR" as "SARA" or "SAARA" in their land records (Pattas) by the local Tehsildars;

(b) whether Government has received any representation from the affected SABAR Tribe representatives in this regard;

(c) if so, the steps that have been initiated to correct the aberrations and restore their entitlements; and

(d) whether these tribals would be compensated for the loss of their privileges during the period they were wrongly enumerated?

THE MINISTER OF TRIBAL AFFAIRS (SHRI V. KISHORE CHANDRA DEO) :

(a) and (b) A representation has been received in this regard in January, 2014, including the request to include Sara and Saara in the list of STs.

(c) and (d) The representation has been forwarded to the Government of Odisha to address the issue. Over the years, various issues including those of synonymous name, wrong spelling, phonetic variation etc., pertaining to scheduling of communities, have arisen. Hence a Task Force, chaired by Secretary, Tribal Affairs, has been constituted by this Ministry, comprising of members from NCST, RGI and Ministry of Social Justice and Empowerment. The Task Force will examine the various observations of National Commission for Scheduled Tribes, Registrar General of India and claims of State Government, in respect of proposals for inclusion of communities in the STs list(s) and with regard to the existing criteria/system/procedure of inclusion/exclusion of communities; and suggest measures, if needed for improving and streamlining the system and procedures. The Task Force will also address the aforementioned issues regarding spelling etc.

#### **Imposing essence of Kasturirangan Report**

\*390. SHRI C.P. NARAYANAN : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government has realised that it is negating the right to live and earn livelihood to numerous Adivasis and other people belonging to Western Ghats while imposing essence of Kasturirangan Report on these people and granting environment clearance to Posco Steel Project in Odisha;

(b) whether by these decisions, Government is denying rights granted to Adivasis under the Forest Dwellers' Act;